



Notice of Attachment of Bank Account

Attachment Proceeding No. 15548 of 2026
Certificate No. 9172 of 2026

**The Principal Officer /
Chairman & Managing Director / CEO
All the Banks in India.**

1. Where as a **Recovery Certificate No. 9172 of 2026 dated 24.06.2026** has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs.6,37,000/- (Rupees Six Lakh Thirty-Seven Thousand Only) as detailed below along with interest/costs/charges/expenses etc. against **Dhaval Girishbhai Parmar (PAN: EPZPP2397F) ["Defaulter"]** and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated **24.06.2026** has been issued to **Dhaval Girishbhai Parmar**.

Description of Dues	Amount (in Rs.)
Penalty imposed on Dhaval Girishbhai Parmar (PAN: EPZPP2397F) by the Quasi-Judicial Authority Vide Order No. Order/QJA/DMN/IVD/ID7/31947/2025-26 dated 31.12.2025 in the matter of trading activities of certain entities in the scrip of Du Digital Technologies Limited (now DU Digital Global Limited).	6,00,000.00/-
Interest from January, 2026 to June, 2026 @ 1% p.m.	36,000.00/-
Recovery cost	1,000.00/-
Total	6,37,000.00/-

2. Whereas no amount has been paid by the defaulter and there is sufficient reason to believe that the defaulter may dispose of the amounts/ proceeds in the Bank accounts held with your Bank and realization of amount due under the certificate would in consequence be delayed or obstructed.
3. It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect to the extent of above said dues:
- All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank; and
 - All other amount/proceeds due or may become due to the Defaulter or any money held or may subsequently hold for or on account of the Defaulter.



A.P. No. 15548 of 2026

4. It is further ordered with immediate effect that **No Debit** shall be made in the said account/s to the **extent of the total dues mentioned above** until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.
5. You are hereby directed to provide the following within 15 days to the undersigned/ our representative on service of this Notice:
- a) Details of all the Accounts including Lockers held by the defaulter with your Bank;
 - b) Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
 - c) Confirmation of Attachment of the said account(s) and lockers; and
 - d) Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no bank account/balance with your bank.

6. If the defaulter is not having any type of account with your bank, then the same need not be informed to SEBI.
7. You are also directed to immediately attach any new account/s opened by the defaulter with your Bank post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.
8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Mumbai on this 13th day of July, 2026.

RECOVERY OFFICER

Copy to:

Dhaval Girishbhai Parmar (PAN: EPZPP2397F)

**Address: 70 Sindhvaninagar Society Near CTM Cross
Road Amraiwadi Ahemdabad Gujarat India 380026**

(With a direction not to receive/ recover/ demand the proceeds/ money held/ to be held in the aforesaid accounts)



Notice of Attachment of Demat Account and Mutual Fund Folio(s)

Attachment Proceeding No. 15549 of 2026
Certificate No. 9172 of 2026

M/s. National Securities Depository Ltd.
3rd Floor, Naman Chamber, Plot C-32,
G-Block, Bandra Kurla Complex, Bandra
East, Mumbai-400051

M/s. Central Depository Services (I) Ltd.
P J Towers, 17th floor
Dalal Street,
Fort, Mumbai – 400001

The Principal Officer /Chairman & Managing Director / CEO
All the Mutual Funds in India.

1. Where as a **Recovery Certificate No. 9172 of 2026 dated 24.06.2026** has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs.6,37,000/- (Rupees Six Lakh Thirty-Seven Thousand Only) as detailed below along with interest/costs/charges/expenses etc. against **Dhaval Girishbhai Parmar (PAN: EPZPP2397F) [“Defaulter”]** and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated **24.06.2026** has been issued to **Dhaval Girishbhai Parmar.**

Description of Dues	Amount (in Rs.)
Penalty imposed on Dhaval Girishbhai Parmar (PAN: EPZPP2397F) by the Quasi-Judicial Authority Vide Order No. Order/QJA/DMN/IVD/ID7/31947/2025-26 dated 31.12.2025 in the matter of trading activities of certain entities in the scrip of Du Digital Technologies Limited (now DU Digital Global Limited).	6,00,000.00/-
Interest from January, 2026 to June, 2026 @ 1% p.m.	36,000.00/-
Recovery cost	1,000.00/-
Total	6,37,000.00/-

2. Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the securities/instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.
3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:



A.P. No. 15549 of 2026

- i) All Demat Account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
- ii) All Mutual fund folio/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
4. It is further ordered with immediate effect that **No Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.
5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice.
 - a) Details of all the Accounts/folios held by the Defaulter with you;
 - b) Copy of the Account Statement/s; and
 - c) Confirmation of Attachment of the said accounts/folios
- If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no account/folio with you.
6. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
7. You are also directed to immediately attach any new account/s opened or folio/s created for the defaulter by you post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s or folio/s.
8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Mumbai on this 13th day of July, 2026.

RECOVERY OFFICER

Copy to:

Dhaval Girishbhai Parmar (PAN: EPZPP2397F)

**Address: 70 Sindhvaninagar Society Near CTM Cross
Road Amraiwadi Ahemdabad Gujarat India 380026**

(With a direction not to receive/ recover/ demand the proceeds/ money held/ to be held in the aforesaid accounts)